

**Power projects in Uttarakhand**

†724. SHRI MAHENDRA SINGH MAHRA: Will the Minister of POWER be pleased to state:

(a) the reasons for termination of 25 per cent share of Uttarakhand in power generated from the power projects to be installed in the State after its creation;

(b) the locations of the projects installed in that State by the Tehri Hydro Development Corporation;

(c) whether Government would take steps to ensure 25 per cent of the share to the State; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER ( SHRI PIYUSH GOYAL ): (a) Government of India has not terminated any share of Uttarakhand from generation made by Hydro Electric Project located in the State and from the power projects to be installed in the State after its creation.

(b) Tehri Hydro Development Corporation have installed two Hydro Power stations, namely Tehri HEP (1000 MW) and Koteshwar HEP (400 MW) in Tehri Garhwal District of Uttarakhand. In addition, two Hydro Electric Projects of THDCIL, namely Tehri PSP (1000 MW) and Vishnugad Pipalkoti HEP (444 MW) are under construction in Tehri Garhwal and Chamoli Districts respectively.

(c) and (d) Being home state, Uttarakhand is getting 12% Free Power from electricity generated by hydro power stations of THDCIL. Apart from this, Government of Uttarakhand is getting 27 MW from Tehri HPP and 12.6 MW from Koteshwar HEP on chargeable basis as per Gadgil Formula. Govt. of Uttar Pradesh is getting additional 25% power from THDCIL projects in lieu of their equity share of 25% in THDC India Limited, which is a joint venture of Govt. of India and Govt. of Uttar Pradesh with equity share of 75:25.

Transfer of equity share of Uttar Pradesh in the THDCIL to Uttarakhand after its creation has not been made under Section 47(3) of the Uttar Pradesh Reorganisation Act, 2000.

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† Original notice of the question was received in Hindi.